

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A NO. 060/00298/2014      Date of decision -28.10.2014**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MS. RAJWANT SANDHU, MEMBER (A)**

S.S. Roy S/o S.N. Roy aged about 53 years, presently posted as Regional Director, Netaji Subash National Institute of Sports, Patiala.

**...APPLICANT**

**BY ADVOCATE:** Sh. Manu K. Bhandari,

**VERSUS**

1. The Union of India through Secretary to Government of India, Ministry of Youth Affairs and Sports, Shastri Bhawan, New Delhi,
2. The Director General, Sports Authority of India, Jawahar Lal Nehru Stadium Complex, East Gate, Lodhi Road, New Delhi.
3. Commander Sudhir Setia, Executive Director (Teams) Sports Authority of India, Jawahar Lal Nehru Stadium Complex, East Gate, Lodhi Road, New Delhi,

**...RESPONDENTS**

**BY ADVOCATE:** Sh. Deepak Agnihotri, counsel for respondent no.1.  
Sh. Arvind Moudgil, counsel for respondent no. 2.

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**ORDER (ORAL)**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

1. Heard,
2. It is very fairly submitted by the learned counsel for the applicant that during the pendency of the instant Original Application, the applicant has been promoted to the relevant post. He submitted that he may be permitted to withdraw the instant Q.A with a liberty to file a fresh one in appropriate legal form for redressal of his grievances, qua the left out claim of the applicant, if any.
3. Learned counsels for the respondents do not object to the prayer made on behalf of the applicant.
4. Ordered accordingly.

  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

**Dated: 28.10.2014**

